

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

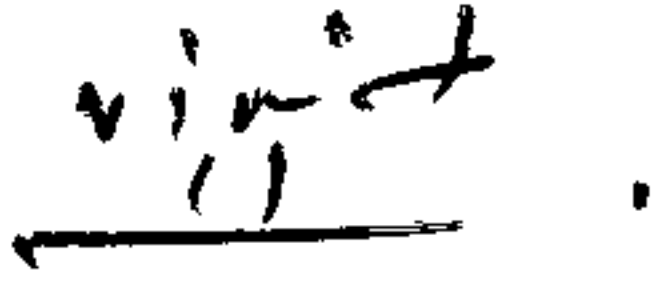
CP No.45/241-242/NCLT/AHM/2019

Coram: **Hon'ble Mr.HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**
Hon'ble Mr.PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2019**

Name of the Company: Meenaben Khuman & Anr.
V/s.
MK Handicrafts Pvt. Ltd. & Anr.

Section of the Companies Act: Section 241-242 of the Companies Act

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VINAY NAGAR	DCS	PETITIONER	
2.				

ORDER


The Parties are represented through their respective Learned PCS(s).

Learned PCS for the Respondent undertakes to file Vakalatnama and requested for some time to file reply/objection, to which PCS for the Petitioner vehemently objected stating inter-alia that the Respondent is lingering on the matter and hence he pressed for interim relief.

Therefore, considering the paramount interest of the Respondent company, it is hereby directed to the Respondent to maintain status qua as of today in respect of position of Board of Director. Further, the Respondent to file his objections within **two** weeks by serving an advance copy to the Petitioner.

List the matter on 06.09.2019.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 8th day of August, 2019.